



2026:AHC:60602

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 2055 of 2026**

Tufail Chaudhary

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Mohd. Saleem |
| Counsel for Opposite Party(s) | : | G.A.         |

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**Court No. - 9**

**HON'BLE ROHIT RANJAN AGARWAL, J.**

1. Heard learned counsel for the applicant and learned A.G.A. for the State.
2. By means of the present bail application, applicant seeks bail in Sessions Trial No.557 of 2024, Case Crime No.552 of 2023, under Sections 8/22/29/37/60 of Narcotic Drugs and Psychotropic Substances Act, 1985 (*hereinafter referred to as "NDPS Act"*), Police Station- Kaushambi, District- Ghaziabad, during the pendency of trial.
3. This is the second bail application of the applicant. The first bail application being Criminal Misc. Bail Application No.5444 of 2024 has been rejected on 23.07.2024 and following order was passed:-

*"Heard learned counsel for the applicant and Sri M.K. Upadhyay, learned A.G.A. for the State.*

*By means of this application under Section 439 of Cr.P.C., applicant who is involved in Case Crime No.552 of 2023, under Sections 8/22/29/37/60 N.D.P.S. Act, Police Station- Kaushambi, District- Ghaziabad seeks enlargement on bail, during the pendency of trial.*

*It is contended by learned counsel for the applicant that the applicant has been falsely roped in the instant case. It is contended that the first information report has been lodged against four persons. According to the applicant counsel, nothing has been recovered from the possession of*

*the applicant, who is a driver of the alleged Carrier Tata Cainter truck bearing Registration No. U.P. 78 C.T. 7589 and he has no concern with the goods loaded in the same, and it belongs to the actual consignor of the goods. According to him, the goods were to be delivered at Gauhati and the consignment belongs to one M/s Kurl-on Enterprises Limited. He has further relied upon e-way bill, invoice and the loading slip. According to him, compliance of Sections 42, 50, 52-A of N.D.P.S. Act has not been done. It is lastly contended that the applicant is languishing in jail since 29.11.2023. In case, the applicant is released on bail, he will not misuse the liberty of bail.*

*Learned A.G.A. while opposing the bail application has submitted that 15,000 bottles of banned Phensedyl Cough Syrup had been recovered from the vehicle which was been driven by the applicant. Further, charge-sheet has been submitted against the applicant on 27.02.2024.*

*I have heard respective counsel for the parties and perused the material on record.*

*From the perusal of e-way bill, invoice and the loading slip, it is clear that the crystal line sheet was to be transported from Haridwar to Gauhati and the e-way bill downloaded was for the said product. The invoice clearly reveals the quantity of crystal line sheet, but the recovery of huge amount of Phensedyl Cough Syrup had been made from the Cainter and accompanying vehicle. The total number of bottles which have been recovered from the Cainter is 15,000. It is highly improbable that police can plant such a huge number of contraband articles in the Cainter. The explanation furnished by the applicant cannot be believed as he was the driver of the truck and in the conscious possession of the articles which were being carried in the Tata Cainter.*

*The argument made by the applicant counsel that the goods were being transported as per the e-way bill is belied from the huge recovery made from the vehicle in question.*

*This Court finds that no case for grant of bail is made out.*

*Bail application stands rejected.*

*However, looking to the facts of the case as the charge-sheet has already been filed against the applicant, the Court below shall make every endeavour to expedite the trial and conclude the same within one year."*

4. Learned counsel for the applicant has submitted that the applicant is in jail for more than two years. It is further contended that the person sitting in the Wagon-R car, who has been arrayed as co-accused in the first information report, was accompanying the vehicle in question was granted bail. He further contends that the applicant is only a driver, and he should be extended bail.

5. Learned A.G.A. has vehemently opposed the bail application and contended that 15,000 bottles of banned Phensedyl Cough Syrup were recovered from the vehicle in question. According to him, the applicant was in constructive possession.

6. I have heard learned counsel for the parties and perused the material on record.

7. Apart from the argument made, no new circumstances have arisen for enlarging the applicant on bail. The question with regard to fresh argument to be considered in second bail application on those very facts that were available to the accused while his earlier bail application was moved and rejected, came for consideration before Division Bench of this Court in case of **Satya Pal vs. State of U.P., 1998 (37) ACC 287**. Division Bench relying upon the decision of Apex Court in case of **State of Maharashtra vs. Buddhikota Subha Rao, AIR 1989 SC 2292** held as under:-

*"4. We have heard learned counsel for the parties and have gone through the cases which were cited before the learned single Judge as also before us. We think that the point is well settled by the judgment of the Supreme Court in the case of State of Maharashtra v. Buddhikota Subha Rao, AIR 1989 SC 2292. In the aforesaid judgment of the Supreme Court while disapproving grant of bail by a learned single Judge of the High Court just after two days when a number of bail applications had been dismissed by another learned single Judge of that Court the Supreme Court also considered various other aspects relating to the question as to under what circumstances an application for bail should be*

*considered even a previous application for bail had been rejected. It will be proper to quote relevant passages from paragraphs 6 and 7 of the said judgment :-*

*6. ...The question then is whether there was justification for releasing the respondent on bail to facilitate yogic exercises under expert guidance at his residence, albeit under conditions of surveillance, even though Puranik, J. had rejected a more or less similar prayer only two days before? Should this Court refuse to exercise jurisdiction under Article 136 of the Constitution even if it is satisfied that the jurisdiction was wrongly exercised.*

*7. Liberty occupies a place on pride in our socio-political order. And who knew the value of liberty more than the founding fathers of our Constitution whose liberty was curtailed time and again under Draconian Laws by the colonial rulers. That is why they provided in Article 21 of the Constitution that no person shall be deprived of his personal liberty except according the procedure established by law. It follows therefore that the personal liberty of an individual can be curbed by procedure established by law. The Code of Criminal Procedure, 1973, is one such procedural law. The law permits curtailment of liberty of antisocial and anti-national elements. Article 22 casts certain obligations on the authorities in the event of arrest of an individual accused of the commission of a crime against society or the Nation. In cases of under-trial charged with the commission of an offence or offences the Court is generally called upon to decide whether to release him on bail or to commit him to jail. This decision has to be made, mainly in non-bailable cases, having regard to the nature, of the crime, the circumstances in which it was committed, the background of the, accused, the possibility of his jumping bail, the impact that his release may make on the prosecution witnesses, its impact on society and the possibility of retribution, etc. In the present case the successive bail applications preferred by the respondent were rejected on merits having regard to the gravity of the offence alleged to have been committed. Once such application No. 36 of 1989 was rejected by Suresh, J. himself. Undeterred the respondent went on preferring successive applications for bail. All such pending bail applications were rejected by Puranik, J. by a common order on 6th June, 1989. Unfortunately Puranik, J. was not aware of the pendency of yet another bail application No. 995/ 89 otherwise he would have disposed it of by the very same common order. Before the ink was dry on Puranik J.'s order, it was upturned by the impugned order. It is not as if the Court passing the impugned order was not aware of the decision of Puranik, J. in fact there is a reference to the same in the impugned order. Could this be done in the absence of new facts and changed circumstances ? What is important to realise is that in Criminal Application No. 375 of 1989, the respondent had made an identical request as is obvious from one of the prayers (extracted earlier) made therein. Once that application was rejected there was no question of granting a similar prayer. That is virtually overruling the earlier decision without there being a change, in the fact situation. And,*

*when we speak of change, we mean a substantial one which has a direct impact on the earlier decision and not merely cosmetic changes, which are of little or no consequence. Between the two orders there was a gap of only two days and it is nobody's case that during these two days drastic changes had taken place necessitating the release of the respondent on bail. Judicial discipline, propriety and comity demanded that the impugned order should not have been passed reversing all earlier orders including the one rendered by Puranik, J, only a couple of days before, in the absence of any substantial change in the fact-situation. In such cases it is necessary to act with restraint and circumspection so that the process of the Court is not abused by a litigant and an impression does not gain ground that the litigant has either successfully avoided one judge or selected another to secure an order, which had hitherto eluded him. In such a situation the proper course, we think, is to direct that; the matter! be placed before the same learned Judge who disposed of the earlier applications. Such a practice or convention would prevent abuse of the process of Court inasmuch as it will prevent an impression being created that a litigant is avoiding or selecting a Court to secure an order to his liking. Such a practice would also discourage the filing of successive bail applications without change of circumstances. Such a practice if adopted would be conducive to judicial discipline and would also save the Court's time as a judge familiar with the facts would be able to dispose of the subsequent application with despatch. It will also result in consistency. In this view that we take we are fortified by the observations of this Court in paragraph 5 of the judgment in Shahzad Hasan Khan v. Ishtiaq Hasan Khan (1987) 2 SCC 684. For the above reasons we are of the view that there was no justification for passing the impugned order in the absence of a substantial change in the fact-situation. That is what prompted Shetty, J. to describe the impugned order as 'a bit out of the ordinary.' Judicial restraint demands that we say no more.*

*5. A reading of the above mentioned passage from the judgment of the Supreme court makes it clear that there is no bar in successive bail applications being moved for consideration by the Courts. However the Supreme Court clearly observed that the practice suggested would also discourage filing of successive bail applications without change of circumstances. This observation makes it clear that it should be only when some new facts and circumstances have developed after rejection of the previous bail application then only the second bail application should be considered on merit. The learned single Judge who referred this case to be considered by the Division Bench had made the following observations in his referring order;-*

*In my view this direction of the Supreme Court is intended at maintaining some degree of finality even to interim orders and not keeping it open to frequent change unless substantial changes in fact-situation are indicated. Otherwise our Courts including' superior Courts would tie flooded with frivolous repeated prayers for bail as new arguments and new twists on same facts*

would always be advanced by legal experts. It is therefore, necessary that a decision should be given by a higher Bench on the question if at all it would be open for a Court to allow fresh arguments on the same facts after a former prayer was although specifically the points urged in the subsequent applications were not considered.

We are in complete agreement with the views expressed by the learned single Judge and agree that a second bail application cannot be entertained on the same facts after a formal prayer was rejected although subsequently points urged in the subsequent bail applications were not considered.

6. Learned counsel for the applicant strenuously wanted to support the view taken by the learned single Judge in the case of *Gama v. State of U.P.*, 1986 ( 23 ) ACC 339. We are not inclined to accept the view taken by the learned single Judge in the said case. It is not uncommon but rather almost an accepted norm that the High Courts while rejecting the bail application do not give reasons for such rejection. Reasons are generally not given as observations tend to influence and affect the trial in pending cases. Therefore, the following observations of the learned single Judge in the case of **Gama v. State of U.P.(supra)** does not lay down the correct law.

Even though it may be second or third bail application, but unless it is apparent from a reading of the first bail order that the point urged in the subsequent bail applications was also considered and rejected, it cannot be said that the point urged in the second or third bail application would be deemed to have been considered in the first bail application just by implication.

We accordingly overrule this view taken by the learned single Judge in **Gama's case (supra).**"

8. In view of above, the second bail application stands rejected.

**(Rohit Ranjan Agarwal,J.)**

**March 24, 2026**  
SK Goswami